

ment propose to start new service by Indian Airlines, which will facilitate the tourists from South, especially those coming from Madras, Bangalore and Hyderabad;

(b) what is the flow of air traffic from Bombay to Aurangabad and from Delhi, Jaipur and Udaipur to Aurangabad on the Bombay-Aurangabad-Delhi Boeing Service; and

(c) what are the earnings of the Indian Airlines on this service?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) India Airlines has no proposal to start any new service from South to Aurangabad. Adequate air services are available for tourists from South to visit the Ellora and Ajanta through Bombay.

(b) The average traffic flow per day to/from Aurangabad is as under:—

Bombay/Aurangabad/Bombay 77 pax.

Delhi/Aurangabad/Delhi . 15 pax.

Jaipur/Aurangabad/Jaipur . 10 pax.

Udaipur/Aurangabad/Udaipur 8 pax.

(c) The total average monthly revenue earned by Indian Airlines on IC-491/492 (*viz.* Delhi-Jaipur-Udaipur Aurangabad-Bombay) comes to Rs. 22.27 lakhs (approx.) against average monthly operating cost of Rs. 29.7 lakhs (approx.).

Show-Cause Notice to M/s Bengal Electric Lamp Works Ltd, by the Central Excise Authorities

1488. SHRI BHUPESH GUPTA:
SHRI YOGENDRA SHARMA:
SHRI LAKSHMANA MAHA-
PATRO:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a show-cause notice was issued by the Central Excise authorities to M/s. Bengal Electric Lamp Works Limited;

(b) whether the Company has replied to the same; and

(c) if so, what are the details thereof and what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Yes, Sir.

(b) No, Sir. The Company has been allowed time upto 19th August 1978 for furnishing a reply to the show-cause notice after inspection of records.

(c) Does not arise in view of (b) above.

PAPERS LAID ON THE TABLE

Annual Reports (1977) on the Working and Activities of the various Nationalised Banks and related Papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:

(i) Annual Report on the working and activities of the Central Bank of India, for the year ended the 31st December, 1977, together with the Accounts and the Auditors' Report thereon.

(ii) Annual Report on the working and activities of the Bank of India, for the year ended the 31st December, 1977, together with the Accounts and the Auditors' Report thereon.

(iii) Annual Report on the working and activities of the Punjab National Bank, for the year ended the 31st December, 1977, together with the Accounts and the Auditors' Report thereon.

(v) Annual Report on the working and activities of the Bank of Baroda, for the year ended the 31st December, 1977, together with the Accounts and the Auditors' Report thereon.

(v) Annual Report on the working and activities of the United Commercial Bank, for the year ended the 31st December, 1977, together with the Accounts and the Auditor's Report thereon.

(vi) Annual Report on the working and activities of the Canara Bank, for the year ended the 31st December, 1977 together with the Accounts and the Auditors' Report thereon.

(vii) Annual Report on the working and activities of the United Bank of India, for the year ended the 31st December, 1977, together with the Accounts and the Auditors' Report thereon.

(viii) Annual Report on the working and activities of the Dena Bank, for the year ended the 31st December, 1977, together with the Accounts and the Auditors' Report thereon.

(ix) Annual Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1977 together with the Accounts and the Auditors' Report thereon.

(x) Annual Report on the working and activities of the Union Bank of India, for the year ended the 31st December, 1977, together with the Accounts and the Auditors' Report thereon.

(xi) Annual Report on the working and activities of the Allahabad Bank, for the year ended the 31st December, 1977, together with the Accounts and the Auditors' Report thereon.

(xii) Annual Report on the working and activities of the Indian Bank, for the year ended the 31st

December, 1977, together with the Accounts and the Auditors' Report thereon.

(xiii) Annual Report on the working and activities of the Bank of Maharashtra, for the year ended the 31st December, 1977 together with the Accounts and the Auditors' Report thereon.

(xiv) Annual Report on the working and activities of the Indian Overseas Bank, for the year ended the 31st December, 1977, together with the Accounts and the Auditors' Report thereon.

[Placed in Library. See No. LT-2554/78 for (i) to (xiv)].

Notifications of the Ministry of Finance (Central Board of Direct Taxes)

SHRI SATISH AGARWAL: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Central Board of Direct Taxes), under section 296 of the Income Tax Act, 1961:—

(i) S.O. 222(E), dated the 31st March 1978, publishing the Income-tax (Third Amendment) Rules, 1978

(ii) S.O. No. 351(E), dated the 24th May, 1978, publishing the Income-tax (Fourth Amendment) Rules, 1978.

(iii) S.O. No. 355(E), dated the 25th May, 1978, publishing the Income-tax (Fifth Amendment) Rules, 1978.

(iv) S.O. No. 363(E), dated the 29th May, 1978 publishing the Income-tax (Sixth Amendment) Rules, 1978.

(v) S.O. No. 433(E), dated the 7th July, 1978, publishing the Income-tax (Seventh Amendment) Rules 1978

(vi) S.O. No. 464(E), dated the 24th July, 1978, publishing the Income-tax (Eighth Amendment) Rules, 1978, together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-2585/78 for (i) to (vi)].